SLUM CLEARANCE SCHEME IN DELHI

•703. Sara LLLA DHAR BAROOAH: Will the Minister of WORKS, HOUSING AND SUPPLY be pleased to state how the interests of those displaced persons to whom evacuee property in areas which were already under the Slum Clearance Scheme was transferred under the Displaced Persons (Compensation and Rehabilitation) Act, 1954 (Act 44 of 1954) are safeguarded and whether they would be uprooted again and their claims reinvited?

THE MINISTER OF WORKS, HOUSING AND SUPPLY (SHRI MEHR CHAND KHANNA): The Displaced Persons to whom evacuee property in areas which are declared as Slum Areas is transferred, would be eligible for such compensation as is admissible under the provisions of the Slum Clearance Act. They will also be entitled to receive all the facilities in the developed areas under the Slum Clearance Scheme to which the other residents of the area will be entitled. There is no proposal to re-invite claims from them.

APPLICATIONS PENDING FOR REHABILITA-TION GRANTS

◆704. SHRI R. S. KHANDEKAR: Will the Minister of WORKS, HOUSING AND SUPPLY be pleased to state:

(a) whether it is a fact that applications for rehabilitation grants under rules 54 and 57 of the Displaced Persons (Compensation and Rehabilitation) Rules, 1955, are pending for disposal before Regional Settlement Commissioner, Madhya Pradesh;

(b) if so, the number of such applications pending; and

(c) when they are likely to be finally disposed of?

THE MINISTER OF WORKS, HOUSING AND SUPPLY (SHRI MEHR CHAND KHANNA): (a) and (b) The number of applications pending under Rule 54 is not known as no separate statistics which may give this information were maintained. The number of applications pending under Rule 57 for payment of building grant is 19.

to Question*

(c) In about three months' time.

COMPENSATION FOR AGRICULTURE LAND CLAIMS

•705. SHRI R. S. KHANDEKAR: Will the Minister of WORKS, HOUSING AND SUPPLY be pleased to state:

(a) how many displaced persons got compensation for agricultural land claims in cash till June 1962 in the State of Madhya Pradesh under Rule 54 of the Displaced Persons (Compensation and Rehabilitation) Rules, 1955;

(b) how many applications were received for Rehabilitation Grant and site under Rule 54 and how many of them were rejected; and

(c) the reason of the rejection?

THE MINISTER OF WORKS, HOUSING AND SUPPLY (SHRI MEHR CHAND KHANNA): (a) and (b) As separate statistics for payment under Rule 54 were not maintained, it is not possible to give the required information.

(c) Applications are rejected only in accordance with the Rules.

HOUSES TO DISPLACED PERSONS IN M.P.

•706. SHRI R. S. KHANDEKAR: Will the Minister of WORKS, HOUSING AND SUPPLY be pleased to state:

(a) how many displaced persons applied for the houses in addition to agricultural land under Rule 57 of the Displaced Person_s (Compensation and Rehabilitation) Rules, 1955 in the State of Madhya Pradesh till June 1962; (b) how many of them were given houses or in the alternative rehabilitation grants and plots under Rule 57 of the said Rules; and

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(c) how many of them hav_e not been given any compensation so far and what are the reasons therefor?

THE MINISTER OF WORKS, HOUSING AND SUPPLY (SHRI MEHR CHAND KHANNA): (a) to (^c) The information is not readily available and collecting it from old records will involve considerable time and labour which would not be commensurate with the results likely to be achieved.

INFORMATION OFFICER OF P.I.B. AT SRINAGAR

•707. SHRI A. M. TARIQ: Will the Minister of INFORMATION AND BROADCASTING be pleased to state:

(a) whether it is a fact that an Information Officer of the Press Information Bureau stationed at Srinagar is also working as an official of the Jammu and Kashmir State; and

(b) if so, what are the reasons for allowing him to work in this dual capacity?

THE MINISTER OF INFORMATION AND BROADCASTING (DR. B. GOPALA REDDI): (a) and-(b) At the request of the Government of Jammu and Kashmir, the Information Officer of the Press Information Bureau, Srinagar, has been permitted to work as Secretary of the Academy of Arts, Culture, and Languages, of that Government in an honorary capacity, in addition to his own duties.

हिन्दुस्तान हाउसिंग फैंक्टरी एम्प्लाइख यूनियम हारा हड़ताल का नोटिस

*७०८. श्री विमलकुमार मन्नालालबी चौरड़िया क्या निर्माण, प्रावास ग्रोर संभरण मत्री यह बताने की कृपा करेगे कि :

(क) जुलाई, १९६२ में हिन्दुस्तान ह्राउसिंग फैक्टरो एम्पलाइज यूनियन ने किस तारीख को हडताल का नोटिस दिया था, 655RS-3. to Questions 3656

(ख) इस नोटिस पर सरकार ने क्या कार्यवाही की ;

(ग) हड़ताल में भाग लेने का इरादा रखन वाले कर्मचारियों की क्या-क्या मांगें थीं ; ग्रौर

(ष) उनकी कौन-कौन सी मांग कब कब स्वीकार की गईं?

STRIKE NOTICE BY THE HINDUSTAN HOUSING FACTORY EMPLOYEES' UNION

•708. SHRI V. M. CHORDIA: Will the Minister of WORKS, HOUSING AND SUPPLY be pleased to state:

(a) the date on which the employees of th_e Hindustan Housing Factory Employees' Union served the notice of strike in July, 1962;

(b) what action was taken by Government on the notice;

(c) what were the demands of the employees intending to participate in the strike; and

(d) which of their demands were accepted and when they were accepted?]

निर्माण, आवास ग्रोर संभरण मंत्री (श्री मेहर चन्द खन्ना): (क) भूख-हड़ताल की धमकी की सूचना मैनेजमेंट को ६ जुलाई, १९६२ को दी गई।

(ख) ग्रौर (ग) इस मामले पर कम्पनी के डायरेक्टरों के बोर्ड ने विचार किया। यूनियन की केवल एक ही मांग थी, जो महंगाई भत्ता बढ़ाने के लिए थी। बोर्ड ने इस मांग को नामंजूर कर दिया।

(घ) प्रश्न नहीं उठता ।

t[THE MINISTER OF WORKS, HOUSING AND SUPPLY (SHRI MEHR CHAND KHANNA): (a) The threat of

f[] English translation.

655RS—3.